

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III : NEW DELHI**

**Item No.302**  
**IA-4490/2021 in**  
**IB-432/(ND)/2019**

**IN THE MATTER OF:**

Mr. Arun Kumar Sinha

**Vs.**

**Three C-Homes (P) Ltd**

**.....FINANCIAL CREDITOR**

**.. RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 09.06.2022**

**CORAM:**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**SHRI NARNEDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Adv. Abir Roy, Adv. Vivek Pandey for the Resolution Applicant

For the YEIDA :  
1. Mr. Krishnendu Dutta, Senior Advocate  
2. Mr. Amar Gupta, Advocate  
3. Mr. Kamaljeet Singh, Advocate  
4. Mr. Md. Aman Sheikh, Advocate

**ORDER**

**IA-3385/2020 :**

Counsel for the Successful Resolution Applicant is present. Counsel for the Resolution Professional is present. Counsel for the respondent - Yamuna Expressway Industrial Development Authority ( YEIDA ) is also present.

Counsel for the Successful Resolution Applicant submitted that vide order dated 07.10.2021 his client was directed to file appropriate Intervention application along with reply to the IA-3385/2020.

In this connection, Counsel seeks time for filing the said intervention application as well as reply to the present IA. The request as made is granted. Counsel is directed to do the needful with a copy of reply so filed to Counsel for the Resolution Professional and Counsel for the respondent for their information.

List the matter for final arguments on 29.7.2022.

List the remaining IAs, IA-4490/2021 and 4524/2021 on 29.7.2022.



**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Surjit



**(NARNEDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**